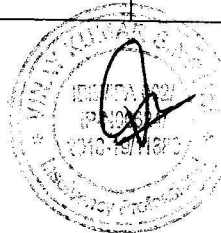


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/s Virtual Business Solution Private Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Virtual Business Solution Private Limited
2.	Date of incorporation of corporate debtor	30-08-2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900DL2012PTC241315
5.	Address of the registered office and principal office (if any) of corporate debtor	5/6, Second Floor, West Patel Nagar, Delhi-110008
6.	Insolvency commencement date in respect of corporate debtor	25.06.2021 (Order Passed by Hon'ble Adjudication Authority in Company Petition No.-IB-26/PB/2021 received through mail on 30.06.2021)
7.	Estimated date of closure of insolvency resolution process	27.12.2021 which is 180 days from the date of order passed by Hon'ble Adjudicating Authority and received by IRP on 30.06.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vinay Kumar Singhal IBBI/IPA-002/IP-N00624/2018-19/11880
9.	Address and e-mail of the interim resolution professional, as registered with the Board	411, 4 th Floor, Essel House, Asaf Ali Road, New Delhi -110002 Email ID: vinaysinghal.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	411, 4 th Floor, Essel House, Asaf Ali Road, New Delhi -110002 Email: irp.virtual@gmail.com
11.	Last date for submission of claims	14-07-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Not Applicable



Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of a corporate insolvency resolution process of Virtual Business Solution Private Limited vide its order dt. 25.06.2021.

The creditors of Virtual Business Solution Private Limited, are hereby called upon to submit their claims with proof on or before 14-07-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

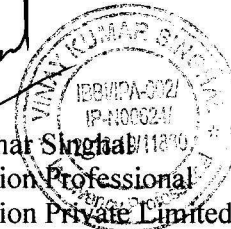
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 02.07.2021

Place : New Delhi


Vinay Kumar Singh
Interim Resolution Professional
Virtual Business Solution Private Limited



Regn. No-IBBI/PA-02/IP-N00624/2018-19/11880